

PART A PERSONAL INFORMATION	Name		PAN <input type="text"/>	
	Flat/Door/Block No.	Name of Premises/ Building/Village		Status (Tick) <input checked="" type="checkbox"/> (i) Individual <input type="checkbox"/> (ii) Hindu undivided family <input type="checkbox"/> (iii) Company <input type="checkbox"/>
	Road/Street/Post Office	Area/Locality		
	Town/City/District	State	Pin Code <input type="text"/>	
	Email Address	STD code and Phone Number ()		
PART B ASSESSMENT JURISDICTION AND FILING STATUS	1.	Designation of Assessing Officer (<i>Ward/Circle</i>)		
	2.	The Commissioner having jurisdiction over the applicant		
	3.	Assessment years in connection with which the application for settlement is made and the date of filing the return of income		
PART C PARTICULARS OF INCOME DISCLOSED	1.	The date from which the proceedings are pending. (<i>Assessment year-wise</i>)		
	2.	Particulars of the issues to be settled, nature and circumstances of the case. (<i>Assessment year-wise</i>)		
	3.	Full and true disclosure of wealth which has not been disclosed before the Assessing Officer. (<i>Assessment year-wise</i>)		
	4.	The additional amount of wealth-tax payable on wealth referred to in (3). (<i>Assessment year-wise</i>)		
	5.	Interest payable. (<i>Assessment year-wise</i>)		
	6.	Total of (5) and (6)		
	7.	Date of payment of tax and interest referred to in (7)		

VERIFICATION

I..... son/daughter/wife ofdo hereby solemnly declare that to the best of my knowledge and belief, what is stated above and in the Annexure [including the statement(s) and documents accompanying such Annexure] is correct and complete. I further declare that I am making this application in my capacity as *[write your designation]* and that I am competent to make this application and to verify it. I also certify that the proceedings for which this application is being made is not covered by the proviso to clause (b) of section 22A of the Wealth-tax Act.

Verified today theday of.....

Place		Signature of applicant	
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ANNEXURE

Statement containing particulars referred to in Part-C, item 3 of the application under section 22C(1) of the Wealth-tax Act, 1957

1.	Amount of wealth which has not been disclosed before the Assessing Officer (<i>same as in Part-C, item 3 of the application</i>)
2.	Additional amount of wealth-tax payable on the said wealth
3.	Interest payable
4.	Full and true statement of facts regarding the issues to be settled, including the terms of settlement sought for by the applicant. (<i>Assessment year-wise</i>)

5. The manner in which the wealth referred to item No. 1 has been derived. (*Assessment year-wise*)

Place

Date

Signature of Applicant